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Central Administrative Tribunal  
 Principal Bench, New Delhi.

RA- 166/94 in  
 OA- 2398/93

New Delhi this the 22nd Day of August, 1994.

Hon'ble Mr. Justice S.K. Dhaen, Acting Chairman  
 Hon'ble Mr. B.N. Dheundiyal, Member(A)

Shri Ajab Singh,  
 S/o Shri Sahab Ram,  
 R/o B-81, H.P.L. Staff Colony,  
 Jungpura, New Delhi.

Review Applicant

(through Sh. Heri Lal & Sh. N.S. Bhatnagar)

versus

Union of India,  
 through the Chairman,  
 C.W.C. & Ex-Officio Secretary Govt. Sewa Bhawan,  
 R.K. Puram, New Delhi.

(through Shri P.P. Khurana)

ORDER (by circulation)  
 delivered by Hon'ble Mr. B.N. Dheundiyal, Member(A)

This review application has been filed by the applicant in O.A. No. 2398/93 praying for review our judgement dated 18.2.1994. The main ground for seeking review is that it was admitted by the respondents in their counter that he had worked for 84 days in 1991 and 179 days in 1992. Thus, he was entitled to be given a temporary status as provided in O.M. dated 10.09.1993 issued by the Department of Personnel & Training.

After perusal of the records, the Tribunal had made the following observation:-

"In the counter-affidavit filed, it has been demonstrated that the petitioner has in fact not rendered service for 240 days or 206 days, as the case may be, during one year. On our direction, the relevant record has been produced. We have perused the record and we find that the averments made in the counter-affidavit are correct."

No fresh evidence has been given to enable us to reach a different finding. Moreover, according to the review applicant himself, the applicant was removed from service on 6.10.1993. The O.M. dated 10.09.93 entitles all casual workers who are in employment on the date of issue of the O.M. to temporary status. By his own admission, he was not in employment on 10.09.1993.

In view of the afores-mentioned reasons, this application fails and is hereby dismissed.

*B. N. D. S.*  
(B. N. DHOUNDIYAL)  
MEMBER(A)

*S. K. D.*  
(S. K. DHAON)  
ACTING CHAIRMAN

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